
(2006) 04 MAD CK 0144

In the Madras High Court

Case No : Habeas Corpus Petition No. 322 of 2006

K. Riaz Ahamed

APPELLANT

Vs

The State of Tamil Nadu

RESPONDENT

Date of Decision : 04-04-2006

Acts Referred:

Citation : (2006) 04 MAD CK 0144

Hon'ble Judges : P. Sathasivam, J;J.A.K. Sampathkumar, J

Bench : Division Bench

Advocate : K. Riaz Ahamed, for the Appellant; Abudhukumar Rajarathinam, Government Advocate (Crl. Side) for 1st Respondent and P.V. Balasubramanian, for respondents 2 to 4, for the Respondent

Judgement

P. Sathasivam, J.—The petitioner by name K.Riaz Ahamed has filed this petition seeking direction to the respondents for production of his

wife viz., R. Anitha, D/o Ramasamy before this Court and set her at liberty.

2. Pursuant to the direction of this Court, the detenu by name R. Anitha appeared before us. We enquired her. According to her, she is aged about

20 years and her date of birth being 27.05.1985, she is a major. Though in the petition, the petitioner has averred that he married the detenu

R.Anitha, in the enquiry before us, she asserted that he is only a friend and she denied the allegations made in the affidavit. She also asserted that at

present she is living with her father K.Ramasamy, the second respondent herein and continues to live with him only.

3. In the light of the above assertion and the statement and of the fact that the detenu being a major, we are satisfied that she is not in illegal

custody of any one including the second respondent. The petition is disposed of accordingly.